



2026:AHC:124330

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 18864 of 2026

Savru @ Ritesh @ Vinay @ Bin

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sudarshan Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Sudarshan Singh, learned counsel for the applicant and Sri S.D. Shukla, learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 354 of 2025, under Sections 103(1), 191(2), 191(3), 115(2), 352, 61(2) of B.N.S., Police Station Saiyadraja, District Chandauli, during the pendency of the trial.

3. Learned counsel for the applicant has submitted that the applicant has been falsely implicated in the present case though there is no incriminating material against him. It is further submitted that co-accused Mukesh Yadav, Vimlesh Kumar and Manish Kumar have already been granted bail by the Co-ordinate Bench of this Court vide orders dated 27.05.2026, 19.05.2026 and 22.05.2026 passed in Criminal Misc. Bail Application Nos.17097 of 2026, 12849 of 2026 and 16517 of 2026. It is further submitted that the role of the applicant is not distinguishable from the role of the above co-accused persons. It is further submitted that as per first information report, applicant and four unknown accused persons are said to have assaulted the first informant side by side by hard and blunt object (iron rod, lathi and danda), as a result of which, one Piyush Singh @ Chotu has received multiple injuries on his person and he succumbed to his injuries. It is further submitted that no specific role has been assigned to the applicant. It is further submitted that the applicant is having criminal history, which has been explained in the memo of applicant and the applicant has been languishing in jail since 28.11.2025, in case, he is granted bail, he will not misuse the liberty of bail and would cooperate in

the trial proceedings.

4. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

5. Co-accused Mukesh Yadav, Vimlesh Kumar and Manish Kumar have already been granted bail by the Co-ordinate Bench of this Court vide orders dated 27.05.2026, 19.05.2026 and 22.05.2026 passed in Criminal Misc. Bail Application Nos.17097 of 2026, 12849 of 2026 and 16517 of 2026 and the role of the applicant is not distinguishable from the role of the above co-accused persons. As per first information report, applicant and four unknown accused persons are said to have assaulted the first informant side by hard and blunt object (iron rod, lathi and danda), as a result of which, one Piyush Singh @ Chotu has received multiple injuries on his person and he succumbed to his injuries. No specific role has been assigned to the applicant. As per postmortem report of the deceased, the cause of death is coma as a result of ante-mortem head injury. It is further submitted that the applicant is having criminal history, which has been explained in the memo of applicant and the applicant has been languishing in jail since 28.11.2025.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Accordingly, the present application is **ALLOWED**.

8. Let the applicant- **Savru @ Ritesh @ Vinay @ Bin** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- (i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- (iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- (iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

11. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. Office is directed to send a copy of this order to the applicant through **Jail Superintendent**, Chandauli via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

June 1, 2026

RKM